

ROHINI COURTS : DELHI

2133-2164
No...../Judl./North/RC/2019

Dated : 19/11/19

To

All the Judicial Officer posted in North District,
Rohini Courts.

Subject : Judgment dated 5th December 2018 passed by the Hon'ble Supreme Court
of India in W.P. (Crl.) No. 156/2016 titled as Mahender Chawla & Ors. Vs
Union of India & Ors.

Sir/Madam,

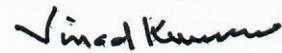
Please find appended herewith the Witness Protection Application form under "**Witness Protection Scheme, 2018**" approved vide judgment dated 5th December 2018 passed by Division Bench of Hon'ble Mr. Justice A.K. Sikri & Hon'ble Mr. Justice S. Abdul Nazeer of Hon'ble Supreme Court of India in W.P. (Crl.) No. 156/2016 titled as Mahender Chawla & Ors. Vs Union of India & Ors for information and necessary compliance. The complete judgment may be downloaded from <https://www.sci.gov.in>.

If any witness requires protection under the "**Witness Protection Scheme, 2018**", the duly filled Witness Protection Application form may be sent to Ld. Officer- Incharge, R.No.407, Judicial Branch, North District, Rohini Courts in sealed envelope.

Thanking You

Encl.: As Above

Yours faithfully,



(Vinod Kumar)

District & Sessions Judge (Officiating)
North-District, Rohini Courts, Delhi

Copy forwarded for information and necessary action to :-

2165-2171
No...../Judl./North/RC/2019

Dated : 19/11/19

1. Ld. Officer Incharge, Judicial Branch, North District, Rohini Court.
2. Ld. Officer Incharge, Computer Branch, North District, Rohini Court for uploading the same on the website.
3. The President, Rohini Court Bar Association, Rohini Court.
4. PS to Ld. District & Sessions Judge/North-West, Rohini Courts.
5. PS to the undersigned.
6. Website Committee, Tis Hazari Courts, Delhi for uploading the same on the website.
7. Guard File.



(Vinod Kumar)

District & Sessions Judge (Officiating)
North-District, Rohini Courts, Delhi

**Witness Protection Application
under
Witness Protection Scheme, 2018**

(To be filled in duplicate)

Before,

The Competent Authority,
District

Application for :-

1. Witness Protection
2. Witness Identity Protection
3. New Identity
4. Witness Relocation

S.No.	Particulars of the Witness (Fill in Capital)	
1.	1) Name 2) Age 3) Gender(Male/Female/Other) 4) Father's/Mother's Name 5) Residential Address 6) Name and other details of family members of the witness who are receiving or perceiving threats. 7) Contact Details (Mobile-e-mail)
2.	1) Particulars of Criminal matter : 2) FIR No. 3) Under Section 4) Police Station 5) District 6) D.D.No. (in case FIR not yet registered) 7) Cr. Case No. (in case of private complaint)
3.	Particulars of the Accused (if available/known): 1) Name 2) Address 3) Phone No. 4) Email ID
4.	Name & other particulars of the person giving/suspected of giving threats
5.	Nature of threat perception. Please give brief details of threat received in the matter with specific date, place, mode and words used
6.	Type of witness protection measures prayed by/for the witness
7.	Details of Interim / urgent Witness Protection needs, if required

● Applicant/witness can use extra sheets for giving additional information.

Date :

(Full Name with Signature)

UNDERTAKING

1. I undertake that I shall fully cooperate with the competent authority and the Department of Home of the State and Witness Protection Cell.
2. I certify that the information provided by me in this application is true and correct to my best knowledge and belief.
3. I understand that in case, information given by me in this application is found to be false, competent authority under the scheme reserves the right to recover the expenses incurred on me from out of the Witness Protection Fund.

(Full Name with signature)

Date :

Place: